

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 421
IB/526/ND/2023

IN THE MATTER OF:

Gaurav Mittal	...	Applicant
Versus		
Edelweiss Asset Reconstruction Company	...	Respondent

Under Section 94(1).

Order delivered on 14.02.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the Applicant :
For the Respondent : Ms. Reema Mishra, Adv.

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to
04.03.2024.

Sd/-

COURT OFFICER